

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 916/92
T.A. No. ~~XXXXXX~~

198

DATE OF DECISION 11.9.1992Shri B.S.A. Shekhar Rao PetitionerShri S.P. Kulkarni Advocate for the Petitioner(s)

Versus

Union of India RespondentShri J.G. Sawant. Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. Ms. USHA SAVARA, Member (A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

U. Savara
 (USHA SAVARA) 11.9.92
 MEMBER (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

(3)

BOMBAY BENCH

ORIGINAL APPLICATION NO: 916/92

Shri B.S.A. Shekher Rao,
Accountant Officer
in the office of Z.A.C,
Bombay - 20

.... Applicant

v/s

Union of India and
the another

.... Respondents.

CORAM : HON'BLE MEMBER USHA SAVARA, M(A)

Appearance :

Shri S.P.Kulkarni,
Advocate for the applicant.

Shri J.G.Sawant, Adv.
for the respondents.

ORAL JUDGEMENT

11th SEPT 1992

(PER : USHA SAVARA, MEMBER (A)

This is an application filed against the order dated 26.8.1992 transferring the applicant from Bombay to Nasik. Admittedly, a representation was made to the Chief Controller of Accounts, C.B.D.T, Ayakar Bhavan, Bombay, on 27th August 1992, to cancel the order and allow the applicant to continue at Bombay for the time being. No reply has been received on the said representation. Again on 28th August 1992, the applicant has made a representation to the Principal Chief Controller of Accounts, C.B.D.T, New Delhi seeking his intervention and requesting that the office order dated 26.8.1992 transferring him be withdrawn.

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(4)

2. This application has been filed on 1.9.1992 and is therefore pre-mature.³ The application is dismissed as premature. There shall be no order as to costs.

U. Savara
(USHA SAVARA)
M/A

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